

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 185/99

Tuesday, this the 16th day of February, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

N.A. Kanakam,
W/o. Purushothaman,
Part-time Sweeper,
Office of the Postmaster General,
Cochin.
(Vadasseriparambu, S.R.M. Road, Kochi-682 018.)

...Applicant

By Advocate Mr. M.R. Rajendran Nair

Vs.

1. The Post Master General,
Kochi - 682 016.
2. The Director of Postal Services,
Central Region, Kochi.

...Respondents

By Advocate Mr. R. Madanan Pillai

The application having been heard on 16.2.99, the
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to declare that the insistence of educational qualification of VII standard for the purpose of regularising her services is illegal and to direct the respondents to consider her for regularisation with effect from the initial date of appointment without insisting on educational qualification and also in the alternative to direct the respondents to engage her as full time casual mazdoor within a time limit.

2. When the O.A. was taken up, the learned counsel appearing for the applicant submitted that it is suffice to direct the first respondent to consider and pass a reasoned order on A-7

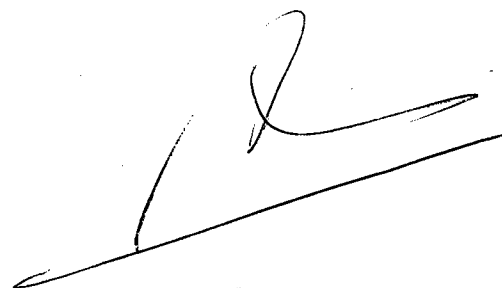
representation dated 7.10.98 within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

3. Accordingly, the first respondent is directed to consider A-7 representation of the applicant dated 7.10.98 and pass a reasoned order within three months from the date of the receipt of a copy of this order.

4. The learned counsel appearing for the respondents undertakes to communicate a copy of this order along with a copy of the O.A. to the respondents.

5. O.A. is disposed of as above. No costs.

Dated the 16th day of February, 1999.



A.M. SIVADAS
JUDICIAL MEMBER

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LIST OF ANNEXURE

1. Annexure A7: True copy of the representation dated 7.10.98 submitted by the applicant to the 1st respondent.

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